



**Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar**

NOTIFICATION

Jammu, the 19th Nov, 2018

SRO - 510 . - Whereas, brief facts of the case are that on 18.04.2018 Police Post General Bus Stand Anantnag received reliable information to the effect that an unruly mob are pelting stones on moving private/Government/Security Forces vehicles as well as upon the security persons deployed for Law and Order duties, with the intention to kill them resulting in damage to Government/Private vehicles, Public property besides some security personnel also got injured; and

2. Whereas, in this connection, a case FIR No. 60/2018 U/S 147,148,149,341,336,307,427,120-B RPC, $\frac{3}{4}$ PPPD Act & 18,20,38,39 ULAP Act 1967 came to be registered in Police Station, Anantnag; and

3. Whereas , the facts and circumstances of the case are that in pursuance of the large criminal conspiracy hatched by accused persons namely Syeda Asiya Andrabi w/o Dr. Ashiq Hussain Faktoo R/o 90 Feet Soura, Nahida Nasreen w/o Manzoor Ahmad Malik R/o Drangbal, Pampore, Sofi Fahmeeda D/o Mohd Sidiq Sofi R/o Seekibagh, Lalbazar, Srinagar, Sumaiya Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag and Tanfe @ Urfee Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag, who are workers of banned terrorist organization "Dukhtraan-e-Milat" the youth were instigated to resort to violence due to which the incident took place. In the light of facts and circumstances of case accused mentioned at S.No. 10 to 14 in the CD file are guilty u/s 147,148,149,341,336,307,427,120-B RPC, $\frac{3}{4}$ PPPD Act & 18,20,38,39 ULAP Act,1967; and

4. Whereas, during the course of investigation the statement of prosecution witnesses u/s 161, 164-A CrPC were recorded who

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have substantiated the commission of offences leveled against the accused persons in the case, Photo identification/authenticated CDR's CAF, De-coded tower location, Certificate u/s 65(B) of Evidence Act voice samples result, electronic evidences, were obtained which have also corroborated the allegations against the accused persons and accordingly seizure memos & CFSL reports were made part of the file; and

5. Whereas, Prima facie case is made out against the accused persons namely; Syeda Asiya Andrabi w/o Dr. Ashiq Hussain Faktoo R/o 90 Feet, Soura; Nahida Nasreen w/o Manzoor Ahmad Malik R/o Drangbal, Pampore; Sofi Fahmeeda D/o Mohd Sidiq Sofi R/o Seekibagh, Lalbazar, Srinagar; Sumaiya Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag; Tanfe @ Urfee Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under sections 18,20,38 and 39 of ULA(P) Act, 1967; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the persons namely;

(01) Syeda Asiya Andrabi w/o Dr. Ashiq Hussain Faktoo R/o 90 Feet, Soura;

(02) Nahida Nasreen w/o Manzoor Ahmad Malik R/o Drangbal, Pampore;

(03) Sofi Fahmeeda D/o Mohd Sidiq Sofi R/o Seekibagh, Lalbazar, Srinagar;

(04) Sumaiya Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag;

(05) Tanfe @ Urfee Rasool D/o Ghulam Rasool Wani R/o Hajipora, Kheram, Anantnag for the commission of offence punishable under section 18,20,38 and 39 of the Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 60/2018 of Police Station Anantnag.

By Order of the Government of Jammu and Kashmir.

Sd/-

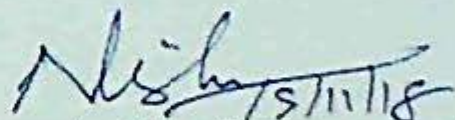
Principal Secretary to the Government
Home Department

No.Home/Pros/60/2018

Dated: 19.11.2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-60/S/ 2018/63409-12 dated 18/09/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department